NATIONAL COMPANY LAW TRIBUNAL **DIVISIONAL BENCH CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 30/03/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

: CA/64/2017

PETITION NUMBER

NAME OF THE PETITIONER(S)

: PREM KUMAR

NAME OF THE RESPONDENT(S)

: M/S The Church of South India Trust Association & others

SECTION

: 241/242

Sl.No. NAME (IN CAPITAL)

REPRESENTED BY

SIGNATURE

1. R. VIDHYASHANKAR] Counsel For Petitioner R. ASHOKKUMAR

V. SELVBRAS SACYCRAFE

2. D. PRANIS HUKUMTO AKUNKUMON Cound for Redicularly

3. FOR V. PRAKASIO S.A

ADRIAN ROZARIO

Council for 213 Theofordult A.

ORDER

CA 64/2017 has been filed wherein leave has been sought under the proviso of Sec.244 of the Companies Act, 2013. At this juncture, counsels for R1, R2 & R3 are present. Counsel for the applicant is directed to serve private notice on R4 to R27 by way of speed post and file an affidavit showing proof of sending and effective service of notice thereon by the next date of hearing. Counsels representing R1, R2 & R3 are directed to file objections prior to the day fixed for hearing by furnishing a copy to the applicant. Counsels for respondents submitted that copy of the application has not been furnished to them. Counsel for applicant is directed to furnish copy of the application alongwith documents to the respondents today itself. Put up on 20.04.2017 at 10.30 A.M.

(Ch. Md. Sharief Tarig Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)